

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

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CCP 284/93 in
OA-551/89

Date of decision: 1.9.1993.

Dineshwar Prasad ... Petitioner.

Versus

Lt. General V.N. Kapoor,
Department of Defence,
(Defence Division PG/Vig/
Cell Sena Bhawan),
New Delhi & Anr.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner - Petitioner in person.

For the respondents - Shri Sant Lal, proxy
for Shri P.P. Khurana,
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

We find from the order No.1208/350/EIC(2) dated 28.8.1993 produced by the petitioner that though belatedly the judgement of the Tribunal has been complied with. The appointment has been offered to the petitioner subject to the usual conditions. It is also stated therein that it is subject to the final outcome of the Special Leave Petition pending before the Supreme Court of India. All these conditions are consistent with law and the judgement of the Tribunal. Hence, these proceedings are dropped. If the petitioner entertains any difficulty, we reserve liberty to him to approach the Tribunal.

S.R. Adige

(S.R. Adige)
Member(A)

V.S. Malimath

(V.S. Malimath)
Chairman